

GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT


(ORDERS BY THE GOVERNOR)

NOTIFICATION

Dated Shillong, the 29<sup>th</sup> June, 2016

No. LJ(A) 272/78/Pt.III/245 – The Governor of Meghalaya in exercise of powers conferred under Section 24(3) of the Code of Criminal procedure 1973 is pleased to appoint the following persons as Government Pleader / Public Prosecution, for the respective Districts as indicated against each name with effect from 01.07.2016 until further order or 30.06.2017 whichever earlier.

	<u>Names</u>	<u>District</u>	<u>Headquarters</u>
1.	Shri. I. C. Jha	East Khasi Hills Dist., Shillong	Shillong
2.	Smti. Yorika Shylla	West Jaintia Hills Dist., Jowai	Shillong
3.	Shri. Benzee Laitmon	Jaintia Hills Dist., Council Court, Jowai	Shillong
4.	Shri. R.Jana Nongbet	East Jaintia Hills Dist., Khliehriat	Shillong
5.	Shri. L. Wahlang	Ri Bhoi District, Nongpoh	Nongpoh
6.	Shri. Sumis N.Marak	West Khasi Hills, Nongstoin	Shillong
7.	Smti. L. Mawphlang	Mawkyrwat	
8.	Smti. J. Chetry	West Garo Hills Dist., Tura	Tura
9.	Shri. T.M. Sangma	South West Garo Hills., Ampati	
10.	Shri. A.R. Marak	East Garo Hills Dist., Williamnagar North Garo Hills Dist., Resubelpara	Tura

  
(L.M. Sangma)

Special Secretary to the Government of Meghalaya,  
Law Department.

Memo No. LJ(A)272/78/Pt.III/245-A,

Dated Shillong, the 29<sup>th</sup> June, 2016

Copy forwarded to :-

1. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong -793001.
2. The Additional Advocate Generals, Meghalaya High Court of Meghalaya, Shillong – 793001.
3. The Deputy Commissioner, East Khasi Hills District, Shillong/Jowai/Khliehriat/Nongpoh/Nongstoin/Mawkyrwat/Tura/Williamnagar/Resubelpara/Ampati.
4. The District & Sessions Judge, Shillong/Jowai/Nongpoh/Nongstoin/Tura.
5. The Accountant General (A&E), Meghalaya, Shillong-793001. The above Public Prosecutor/Government Pleader shall be paid a retaining fee and fees for appearances etc. as laid down in O.M. No. LR(B)15/2002/Pt./102 dt. 02.02.2009 and as amended subsequently.
6. The Director General of Police, Meghalaya, Shillong.
7. The Superintendent of Police, Shillong/Jowai/Khliehriat/Nongpoh/Mawkyrwat/Tura/Ampati, Williamnagar/Resubelpara.
8. The Advocates concerned. Charged report of assuming charge as Public Prosecutor/Government Pleader may be sent to this Department and his/her contact No. should also be furnished.
9. The Secretary of the Shillong High Court Bar Association.
10. The Secretary, Shillong Bar Association, Shillong.
11. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
12. DIPR, Shillong.

13. The Treasury Officer,  
Shillong/Jowai/Khliehriat/Nongpoh/Nongstoin/Mawkyrwat/Tura/Williamnagar/  
Resubelpara/Ampati.
14. Law (B) Department.
15. The Data Entry Operator, Office of the Legal Remembrancer, Shillong for  
uploading the above notification in the website of Law Department.
16. Guard file.

By order etc.,



Special Secretary to the Government of Meghalaya,  
Law Department.